

(Open Court)

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD

Allahabad this the 18th day of July, 2005.

Original Application No. 1556 of 1999.

Hon'ble Mr. Justice S.R. Singh, Vice-Chairman
Hon'ble Mr. S.C. Chaube, Member- A.

Brijendra Pal, a/a 44 years,
S/o Sri Abhilasi Lal,
R/o Kanya Das Pur, Alok Nagar,
Izzatnagar, Bareilly.

.....Applicant

Counsel for the applicant :- Sri K.K. Mishra

V E R S U S

1. Union of India through the General Manager,
N.E. Railway, Gorakhpur.
2. Divisional Railway Manager,
N.E. Railway, Izzatnagar, Bareilly.
3. Senior Divisional Personnel Officer,
N.E. Railway, Izzatnagar, Bareilly.
4. Senior Divisional Operating Manager,
N.E. Railway, Izzatnagar, Bareilly.

.....Respondents

Counsel for the Respondents :- Sri G.P. Agrawal

Q&A

O R D E R

BY HON'BLE MR. JUSTICE S.R. SINGH, VC.

By office order No. 1733 dated 07/08.10.1999 the applicant and 2 others namely Sri Rajesh Kumar Sharma and Sri Rakesh Kumar, who were working in Karmik Shakha on adhoc basis, reverted to their substantive post of Cabinman in pay scale of Rs. 3050-4590 at the station mentioned in the order.

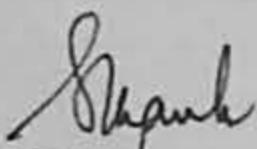
2. The case of the applicant is that Sri Rajesh Kumar Sharma and Sri Rakesh Kumar were subsequently absorbed in Karmik Shakha on clerical post and the applicant has been singled out for which there is no justification. The learned counsel has also submitted that in O.A. No. 1026/95 and O.A. 999/95, the Tribunal by passing order dated 10.09.2003 had directed the DRM(P), N.E. Railway, Izzatnagar, Bareilly to consider the regularization of the some of the applicants in the mentioned O.A. Learned counsel has submitted that the DRM(P), Izzatnagar, Bareilly may be directed to consider the case of the applicant for absorption on the post of Clerk in Karmik Shakha on the basis of adhoc service that he had rendered.

3. Sri G.P. Agrawal, learned counsel for the respondents on the other hand submits that the impugned order suffers from no infirmity inasmuch as that the applicant was working on the post of Clerk

(Signature)

only on adhoc basis and by the order impugned herein, he has simply been repatriated to his substantive post of Cabinman.

4. Having heard learned counsel for the parties we are of the view that it would meet ends of justice if the OA is disposed of finally with direction that in case the applicant files representation before the DRM (P)/competent authority, he shall look in to the grievance having due regard to the relief of absorption, if given to the similarly circumstanced employees, and a reasoned and speaking order to be passed and communicated to the applicant within a period of three months from the dated of communication of this order. No costs.


MEMBER- A.

/ANAND/


VICE-CHAIRMAN.